

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
BA (SH) No. 81 of 2013**

**28.06.13**

Heard Mr. S Thapa, the learned counsel for the petitioner.

Issue Notice to the respondents.

Notice is made returnable within 1(one) week.

Since Ms. L Khiangte, the learned Addl. PP is present and accepted notice, no formal notice is called for.

Also call for CD.

List this matter on 5.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. MC(SH) No. 58 of 2011**

**28.06.13**

Heard Mr. K Paul, the learned counsel for the petitioner who submits that, respondent No. 8 resides within the jurisdiction of the Chief Metropolitan Magistrate, Patialia House, New Delhi-1.

Since notice returned un-served, let the notice be issued through the Chief Metropolitan Magistrate, Patialia House, New Delhi-1.

However, the petitioner counsel to take necessary steps through Registry.

Mr. IC Jha, the learned counsel appearing for respondents No. 4,5&6 and Mrs. NG Shylla, the learned counsel appearing for respondents No. 1,2&3 are present.

List this matter on 26.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP (Cr1.)(SH) No. 8 of 2012**

**28.06.13**

Heard Mr. R Kar, the learned counsel for the petitioner.

Seen the Show Cause Notice filed by Mr. R Debanth, the learned CGC.

It appears that he could not appear before this Court on the date fixed due to some unavoidable circumstances. He has also submitted that the Central Government has nothing to do with the instant case, hence, to file affidavit on behalf of the Central Government is closed.

List this matter for Hearing in the usual course of time.

Mrs. NG Shylla, the learned Addl. PP is present.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB (SH) No. 60 of 2013**

**28.06.13**

Heard Mr. AW Akram, the learned counsel for the petitioner/accused who submits that the accused has been falsely implicated in this instant case and he is in no way involved in the offences. Moreover, he was not Ex-Secretary of Omorpur, so pre-arrest bail may be granted otherwise he may suffer irreparable loss.

The matter was fixed today for CD and Hearing.

Mrs. NG Shylla, the learned Addl. PP is present and produced the CD.

On perusal of the CD, I could not satisfy myself that if pre-arrest bail is granted, investigation will not be hampered in any manner. Hence the instant pre-arrest bail cannot be considered and stands rejected.

Court Master is directed to return the CD to the learned Addl. PP along with a copy of this order and the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Cont. Case (CrI.)(SH) No. 1 of 2013**

**28.06.13**

Heard Mr. H Kharmih, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP who submits that, due to oversight and over burden of protocol duty during the visit of the Union Minister, the contemptnor respondent fixed the case on 5.07.13. Realizing his mistake, he corrected and re-fixed the date on 10.06.13, accordingly the petitioner enter appearance.

Since the concerned Executive Magistrate realized his mistake and since he did not do it intentionally, I feel further proceeding with the contempt petition is unwarranted and the concerned Executive Magistrate/Contemptnor respondent is directed to dispose of the matter within 2(two) weeks from the date of this order.

Both the parties are directed to cooperate with the concerned Executive Magistrate and to appear accordingly on the date fixed.

With these observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Revn. P.(SH) No. 46 of 2013**

**28.06.13**

Heard Mr. BK Singh, the learned counsel for the petitioner.

Call for Lower Court case record.

Also issue notice to the state respondent.

Notice is made returnable within 2(two) weeks.

Since Mr. ND Chullai, the learned PP and respondent No. 2 are present and accepted notice, no formal is called for.

However, the petitioner's counsel to furnish extra copy of the petition etc. to the learned PP during the course of the day.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. MC(SH) No. 45 of 2013 in**  
**Crl. Revn.P.(SH) No. 46 of 2013**

**28.06.13**

Heard Mr. BK Singh, the learned counsel for the applicant.

Seen the application for impleading Shri. SP Mahanta as respondent No. 2.

The Misc. application is allowed.

Registry is directed to place the name of Shri. SP Mahanta as respondent No. 2.

Since, Shri. SP Mahanta is present in the Court and accepted notice, no formal notice is called for.

However, the petitioner counsel to furnish extra copy of the petition etc. to Shri. SP Mahanta, the learned counsel No. 2.

The matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB(SH) No. 82 of 2013**

**28.06.13**

Heard Mr. AS Siddiqui, the learned counsel for the petitioner.

Bail application will be consider after perusal of the CD.

Call for CD.

Issue notice to the state respondent.

Notice is made returnable within 1(one) week.

Since Mrs. NG Shylla, the learned Addl. PP is present on behalf the Government and accepted notice, no formal notice is called for.

In the meantime, in the event of arrest the petitioner/accused to be released on bail with a sum of Rs. 50,000/- with one surety of the like amount on the following condition.

- i) The petitioner/accused shall not interfere with the investigation or tamper any evidence.

List this matter on 5.07.13.

JUDGE

V. Lyndem.



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn.(SH) No. 51 of 2012**

**28.06.13**

Heard Mr. K Khan, the learned Addl. senior PP who informed that Mr. R Debnath, the learned CGC is on leave, so the matter may be fixed after 3(three) weeks.

Prayer is allowed.

List this matter on 19.06.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn.(SH) No. 64 of 2012**

**28.06.13**

List this matter in the usual course of time.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
CrI. Petn.(SH) No. 65 of 2012**

**28.06.13**

List this matter in the usual course of time.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Appeal (SH) No. 2 of 2013**

**28.06.13**

Heard Mr. CH Mawlong, the learned counsel for the petitioner as well as Mrs. NG Shylla, the learned Addl. PP who informed that, Mr. R Gurung, the learned Addl. PP is busy in the other Court, so the matter may be fixed next week to which the learned counsel for the petitioner has no objection.

List this matter on 5.07.13 with a direction to the learned counsel not to ask for further adjournment.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP (CrI.)(SH) No. 1 of 2013**

**28.06.13**

List this matter on 5.07.13 as suggested by Mr. S  
Sen Gupta, the learned state counsel.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP (CrI.)(SH) No. 2 of 2013**

**28.06.13**

List this matter on 5.07.13 as suggested by Mr. S  
Sen Gupta, the learned state counsel.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP (CrI.)(SH) No. 3 of 2013**

**28.06.13**

List this matter on 5.07.13 as suggested by Mr. S  
Sen Gupta, the learned state counsel.

JUDGE

V. Lyndem.

